

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No.7/2020 passed by the High Court Of Karnataka At Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

Date : 28-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Gopal Jain, Sr. Adv.
 Mr. Pai Amit, AOR
 Ms. Pankhuri Bhardwaj, Adv.
 Ms. Ranu Purohit, Adv.
 Ms. Bhavana Duhoon, Adv.

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Rohan Talwar, Adv.
 Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List on 10.11.2021.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER